

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE GOPINATH.P.

WEDNESDAY, THE 13<sup>TH</sup> DAY OF MAY, 2020/23RD VAISAKHA, 1942

W.P(C) NO. 9853 OF 2020

PETITIONERS:

1. A. P UMMER, AGED 40 YEARS,  
S/O KAREEM THERAKKALK, ALIKOTTAPURA (H)  
KADMATH, LAKSHADWEEP - 682556

2. M.P ATTAKOYA, AGED 47 YEARS  
S/O MIGDAD, KALLLIYAMMAKADA (H)  
KADMATT ISLAND, LAKSHADWEEP - 682556

3. P. AMANULLA, AGED 45 YEARS,  
S/O MUTHUKOYA HAJI, AYISHACHETTA (H),  
KADMATT ISLAND, LAKSHADWEEP - 682556

4. KHALID K.K, AGED 47 YEARS,  
S/O ANAS B, KALLIYAMMAKADA (H)  
KADMATT ISLAND, LAKSHADWEEP - 682556

BY: ADV. R. ROHITH

RESPONDENTS:

1. THE ADMINISTRATOR,  
UNION TERRITORY OF LAKSHADWEEP  
KAVARATTI ISLAND, LAKSHADWEEP - 682 555

2. THE SECRETARY TO THE PANCHAYATH  
DIRECTORATE OF PANCHAYATH,  
LAKSHADWEEP ADMINISTRATION  
KAVARATTI ISLAND, LAKSHADWEEP - 682 555

3. THE DIRECTOR OF PANCHAYATH,  
DEPARTMENT OF PANCHAYATH,  
LAKSHADWEEP ADMINISTRATION  
KAVARATTI ISLAND, LAKSHADWEEP - 682 555

4. THE CHIEF EXECUTIVE OFFICER,  
DISTRICT PANCHAYATH,  
UNION TERRITORY OF LAKSHADWEEP,  
KAVARATTI - 682555

5. DIRECTOR, EDUCATION DEPARTMENT,  
DIRECTORATE OF EDUCATION,  
UNION TERRITORY OF LAKSHADWEEP, KAVARATTI - 682555

BY

THIS WRIT PETITION HAVING COME UP FOR ADMISSION ON 13.05.2020, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**Dated this the 13th day of May, 2020**

**JUDGMENT**

Petitioners have approached this Court with a grievance that their request for considering their case for regular appointment is pending before the 5th respondent. The petitioners are presently casual laborers engaged by the Village Dweep Panchayath in Lakshadweep. They say that because they have been working as casual employees for a considerable period of time they are entitled to be considered for regular absorption. Today, when the matter is taken up, the learned counsel for the petitioners would contend that he would be satisfied with the direction to the 5th respondent to take up Ext.P4 for consideration and pass orders thereon as expeditiously as possible. The learned Standing

Counsel for the Lakshadweep Administration states that he will have no objection in Ext.P4 representation being directed to be considered without this Court expressing any opinion on the merits of the claim. Accordingly, there will be a direction to the 5th respondent to consider and pass orders on Ext.P4 representation submitted by the petitioners within a period of six weeks from the date of receipt of a copy of this judgment. I make it clear that I have not expressed any opinion on the merits of the claim raised by the petitioners.

This Writ Petition stands disposed as above.

**GOPINATH.P, JUDGE**

## APPENDIX

### PETITIONER'S EXHIBITS:

1. EXHIBIT P1.A TRUE COPY OF THE LIST OF COOKS WORKING AS COOKS IN KADMATT ISLAND
2. EXHIBIT P2 A TRUE COPY OF THE ORDER DATED 2/5/2017 IN F.NO: 36/5/2013 - EDN/ ESTT/ 328 ISSUED BY THE 3RD RESPONDENT.
3. EXHIBIT P3: A TRUE COPY OF THE OFFICE ORDER DATED 3/7/2017 IN F. NO: 6/5/2015 - EDN/ESTT/516 ISSUED BY THE 5TH RESPONDENT.
4. EXHIBIT 4: A TRUE COPY OF THE REPRESENTATION DATED 12.11.2019 SUBMITTED BY THE APPLICANTS HEREIN BEFORE THE 5TH RESPONDENT

RESPONDENTS EXHIBITS: NIL